

AC

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.
M.A.No.721/92
in
O.A.No. 515/92.

Date of Decision: 30-7-92

XXXXXX

G.Vidyasagar & another

Petitioner.

Shri Venkat Rao for Shri M.Panduranga Rao

Advocate for
the Petitioner(s)

Versus

A.Upendra Rao & 3 others

Respondent.

Shri Murthy for Shri G.V.L.Narasimha Rao

Advocate for
the Respondent
(s)

COR. 4:

THE HON'BLE MR. R.Balasubramanian : Member (A)

THE HON'BLE MR. C.J.Roy : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1,2,4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

No

HRBS
M(A).

HCJR
M(J).

(47)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

M.A.No.721/92 in
O.A.No.515/92.

Date of Judgement 30-9-92

1. G.Vidyasagar
2. A.H.Queraishi

.. Applicants

Vs.

1. A.Upendra Rao

2. Union of India, Rep. by its
Secy., to Govt. of India,
Min. of Environment & Forest,
New Delhi.

3. The Secretary,
Union Public Service Commission,
New Delhi.

4. The Chief Secy., to Govt. of
Andhra Pradesh, Secretariat,
Hyderabad.

.. Respondents

Counsel for the Applicants : Shri Venkat Rao for
Shri M.Panduranga Rao

Counsel for the Respondents : Shri Murthy for
Shri G.V.L.Narasimha Rao
MR. D. Panduranga Reddy Sp
Counsel for A.P.State

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

1 Judgement as per Hon'ble Shri R.Balasubramanian, Member(A))

This M.A. has been filed by Shri G.Vidyasagar & another
against Shri A.Upendra Rao & 3 others. The prayer herein is
to implead them as respondents 4 and 5 in the O.A. filed by
Shri A.Upendra Rao. It is their contention that if the O.A.
is allowed their interests would be affected and hence to
protect their interests they want to get themselves impleaded
in the O.A. before the O.A. is decided.

2. We heard Shri Venkat Rao on behalf of Shri M.Panduranga
Rao and Shri Murthy on behalf of Shri G.V.L.Narasimha Rao,
learned counsel for the O.A. applicant. During the hearing,
Shri Venkat Rao for the M.A. applicant said that para 7(ii)
if acceded to, would result in their being put to hardship

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because their names find a place in the subsequent select list for 1992. After hearing both sides the Bench felt that the best way would be to adjudicate the case itself early and there is no need for the M.A. The M.A. is accordingly dismissed ^{as not necessary} with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member (A).

Reddy
(C. J. Roy)
Member (J).

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Dated: 30th September, 1992.

Dy. Registrar (Judl.)

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Copy to:-

1. Secretary to the Govt., of India, Ministry of Environment & Forest, Union of India, New Delhi.
2. The Secretary, Union Public Service Commission, New Delhi.
3. The Chief Secretary to Govt of A.P. Secretariat, Hyd.
4. One copy to Sri. M. Panduranga Rao, advocate, CAT, Hyd.
5. One copy to Sri. G. V. L. N. Murthy, advocate, 2-1-566/B/1, Opp. Shanker Mutt & Andhra Bank, University road, Nallakunta, Hyd.
6. One copy to Sri. D. Panduranga Reddy, Spl. counsel for the state of A.P.
7. One spare copy.

Rsm/-

On